

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 8/MP/2014
with I.A. No. 6/2014**

Subject : Evolving a mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law during Construction and Operating period.

Date of hearing : 5.6.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M.Deena Dayalan, Member
Shri A.K. Singhal, Member

Petitioner : Emco Energy Limited

Respondents : Maharashtra State Electricity Distribution Co. Limited and another

Parties present : Shri V.Mukherjee, Advocate for petitioner
Shri Samir Mahk, Advocate, MSETCL
Shri Varun Pathak, Advocate, MESTCL
Ms. Swapna Seshadri, Advocate, DNH

Record of Proceedings

Learned counsel for the petitioner submitted that as per the Commission`s direction dated 17.4.2014, copy of the petition was served on the respondents. However, no reply has been filed by the respondents on the maintainability of the petition.

2. Learned counsels for Maharashtra State Electricity Distribution Co. Limited and Dadra and Nagar Haveli requested for three weeks time to file their replies on the maintainability of the petition.

3. The Commission directed the respondents to file their replies by 20.6.2014 with an advance copy to the petitioner who may file its rejoinder, if any, on or before 30.6.2014.

4. The matter shall be listed for hearing on 10.7.2014 on admissibility of the petition.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**